

1<sup>st</sup> Floor, Tradeview, Oasis Complex, Kamala City, P.B. Marg, Lower Parel (West), Mumbai – 400013

### IDBI Federal Wealthsurance Suvidha Growth Insurance Plan (UIN: 135L033V01)

IN THIS PLAN, THE INVESTMENT RISK IN THE INVESTMENT PORTFOLIO IS BORNE BY THE POLICYHOLDER.

Linked Insurance products do not offer any liquidity during the first five years of the contract. The policyholders will not be able to surrender/withdraw the monies invested in Linked Insurance Products completely or partially till the end of fifth year.

#### TERMS AND CONDITIONS

### **Definitions**

"Sum assured" means the IDBI Federal Wealthsurance Suvidha Growth Insurance Plan sum assured shown in the schedule

"beneficiary" means the person who is appointed as a nominee or the policy owner or the legal heir as the case may be who is entitled to receive the benefits payable under the policy

"commencement date" means the commencement date of this policy shown in the schedule.

"date of discontinuance of the policy" shall be the date on which we receive the intimation from the insured or policyholder about discontinuance of the policy or surrender of the policy or on expiry of the thirty days notice period provided for revival of the policy, whichever is earlier.

"discontinuance" means the state of a policy that could arise on account of surrender of the policy or non-payment of the due premium amount before the expiry of the notice period. The policy shall not be treated as discontinued if, within the grace period, the premium has not been paid due to death of the policy owner or the insured or both or upon happening of any other contingency covered under the policy.

"discontinued policy fund" is a segregated fund of the company that is set aside and is constituted by the fund value, as applicable, of all discontinued policies.

"free-look" period shall be as stipulated in sub-regulation 2 of Regulation 6 of Insurance Regulatory and Development Authority (Protection of Policyholders' Interests) Regulations, 2002.

"fund value" at any point in time means the value of all the units held under this policy calculated by multiplying the number of units in each unit linked fund by the unit price of that unit linked fund on the date of valuation.

"grace period" means the time granted by us from the due date for the payment of premium, without any penalty/ late fee, during which time the policy is considered to be in-force with the risk cover without any interruption as per the terms of the policy.

"insured person" means the insured person shown in the schedule.

"lock-in-period" means the period of five consecutive years from the commencement date of the policy, during which period the proceeds of the discontinued policies will not be paid by us to the policy owner or to the insured, as the case may be, except in the case of death of the insured person or upon the happening of any other contingency covered under the policy.

"maturity date" means the maturity date shown in the schedule.

"policy document" means your statements and warranties in the proposal form including amendments thereto, these Terms and Conditions, the General Terms and Conditions, the schedule, the applicable funds to be in force as long as they are in force, the account statement and the premium receipt.

"policy" means the arrangements established by the policy document.

"policy holder" means the policy owner as shown in the schedule.

"policy month" means the period of one month following the commencement date and every subsequent month.

"policy year" means the first and every subsequent 12 month period after the commencement date.

"proceeds of the discontinued policy" means the fund value as on the date the policy was discontinued less discontinuance charge, after addition of the entire income earned and after deduction of the fund management charges, subject to a minimum guarantee of the interest of 4% p.a., from the date of discontinuance or such rate as per the prevailing regulations.



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"schedule" means the policy schedule issued by us for this policy, together with any amendments to the schedule which we may issue from time to time.

"sum at risk" means the amount if any by which the greater of the sum assured and 105% of total premiums paid as on date, exceeds the fund value.

"we/our/us" means IDBI Federal Life Insurance Company Limited.

"you/your" means the policy owner named in the schedule or his or her legal personal representative, or in the case of a child policy, the child once he or she has attained the vesting age shown in the schedule.

# 1. Premiums / Commencement of risk cover

## A. Payment of premiums:

Payment of premiums under this policy will be by regular premiums.

The amount and frequency of your regular premium is shown in the schedule. The first premium is due on the commencement date and your subsequent regular premiums are due during the premium payment term on the dates shown in the schedule.

#### B. Commencement of risk cover:

Commencement of risk cover will be on the commencement date of the policy shown in the policy schedule for all policies including policies where life insured is a child.

## 2. Unit linked funds

We offer two unit linked funds which we have established for the investment of your premiums.

These unit linked funds are open-ended funds which invest in equity, debt or money market as per their investment objectives. The Net Asset Value (NAV) of each fund is published on a daily basis on our website. You can invest your premiums into, switch into or switch out of any fund(s) at any time at the prevailing day's NAV. Your gain or loss is the difference between the value at which you invested and the value at which you exit. The NAV depends on the market value of the underlying investments. The expected return and risk vary by the fund.

We offer the following funds:

Fund	Investment Objective	Investment Pattern	Allocation
1. Equity Growth Fund	Invests in listed stocks and aims to generate high returns by picking stocks that have growth prospects. It aims to diversify	Cash and Money Market	0 - 50%
Risk: High	risk by investing in large cap as well as mid cap stocks and across multiple sectors. The fund will usually have a high proportion of investment in Equities and Equity Linked instruments other than in market conditions that warrant diversification into money market.	Equities and Equity-linked Instruments	50 - 100%
2. Income Fund Risk: Low	Income Fund invests in fixed income investments and money market that carry low or medium market risk with the duration of the underlying portfolio being medium.  The fund may use derivatives to meet its objective to the extent permitted by the applicable guidelines.	Fixed Income Investments Cash and Money Market	25-100% 0-75%

**Note:** Fixed income investments include dated Central Government Securities, State Development Loans, miscellaneous GOI paper like oil bonds, UTI bonds, term deposit with banks, bonds, debentures, infrastructure debt funds and asset backed securities or any other instrument as notified by IRDA from time to time.

Equity linked investments are investments in securities which are in the nature of equity instruments out of instruments listed under Section 27 A (1) of Insurance Act 1938 or in Schedule I of IRDA (Investments) (Fifth amendment) Regulations , 2013 or as amended from time to time. Currently such instruments are Preference shares, Equity Shares with differential voting rights (DVRs) and convertible debentures of less than 1 year maturity.

**Minimum allocation to a fund:** Minimum amount of premium direction or redirection in any investment fund should be at least 15% of the annual premium. This is not applicable if you opt for the systematic allocator.

**Investment guidelines:** All segregated funds will be managed, subject to compliance with applicable statutory regulations and guidelines. At present, investments in other than approved securities (including third-party mutual funds beyond 5% of the fund) cannot exceed 25%. All the funds will also trade in derivatives, invest in third-party funds or engage in short selling to the extent permitted by the applicable regulations.

Fund Management Charges. Fund Management Charges are 1.35% p.a. for Equity Growth Fund and Income Fund.



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We will charge you or deduct from your investment amount any taxes, duties or surcharge of whatever description levied or that may be levied by any statutory authority from time to time.

**New funds:** We will introduce new funds, from time to time, to meet the changing needs of investors, market conditions and regulatory environment. IDBI Federal may also modify the existing funds, subject to IRDA approval. Similarly, old funds may be withdrawn or merged. We may withdraw unit linked funds for future premiums after giving you a reasonable notice, in which case we will ask you to select a new fund (or funds) for the direction of your future premiums. We may also withdraw unit linked funds for current unit holdings after giving you a reasonable notice, in which case we will ask you to select a new fund (or funds) into which to switch your holding from the withdrawn unit linked fund.

Risk Factors and Disclaimers: This policy is underwritten by us. This is a non-participating unit linked plan. IDBI Federal Life Insurance Company Limited, IDBI Federal Wealthsurance Suvidha Growth Insurance Plan, Equity Growth Fund, Income Fund are only the names of the company, policy and the unit linked funds respectively and do not in any way indicate the quality of the policy, unit linked funds or their future prospects or returns. The charges mentioned are applicable to the base policy only and do not include riders. The charges mentioned above are applicable to all the unit linked funds offered at present. The value of the unit linked fund reflects the value of the underlying investments. These investments are subject to market risks and change in fundamentals such as economic conditions tax rates, etc affecting the investment portfolio. The premiums paid under unit linked insurance policies are subject to investment risk associated with capital markets and the unit price of the units may go up or down based on the performance of the unit linked funds and factors' influencing the capital markets. The policy owner is responsible for his or her decisions. There is no guarantee or assurance of returns above the guaranteed returns from the unit linked funds. We reserve the right to recover levies such as service tax levied by the authorities on insurance transactions. If there be any additional levies, they too will be recovered from you. Insurance is the subject matter of solicitation.

#### SFIN Code:

Equity Growth Fund - ULIF04111/01/08EQOPP135, Income Fund - ULIF04211/01/08INCOME135

## 3. Units

Each unit linked fund is divided into a number of units of equal value. The value of each unit is the unit price which we determine regularly. We will create new units at the prevailing unit price for cash inflows to the funds and we will realise existing units to meet cash outflows.

## Unit price (Net Asset Value) formula

The Net Asset Value will be determined using the market value of assets in accordance with regulatory requirements.

NAV = (Market Value of investments held by the fund + Value of Current Assets-Value of Current Liabilities & provisions if any) / Number of Units existing on Valuation Date (before creation/redemption of units)

The NAV calculated as per the above formula shall be declared on our website.

### Market value

We will determine the market value of assets in accordance with regulatory requirements. We reserve the right to suspend unit pricing if , it is not possible for us to value some or all of the assets of a unit linked fund because of illiquidity or closure of stock exchanges/ investment markets or volatile investment conditions, or economic/ political instability, provided that we will always comply with the ULIP guidelines. Further, the unit pricing will be resumed within 2 working days from the day markets resume or conditions return to normal, whichever is earlier.

## Fund management charge

We have a fund management charge which we apply as a percentage of the total value of assets held in each unit linked fund.

We will calculate the charge for each day using one three hundred and sixty fifth of the annual rate and we will deduct this amount from the assets of the unit linked fund before we calculate the unit price.

We will also deduct service tax, surcharges, cess and any other levies as applicable to the fund management charge.

# Investment guarantee charge

We do not have any investment guarantee charge in this plan.

# 4. Operation of your investment account

We will establish an investment account for your policy to which we will allocate your premiums and from which we will deduct benefit payments, charges and taxes.

We will allocate to your investment account:

- regular premiums after deduction of premium allocation charge
- guaranteed loyalty additions at the end of specific policy terms



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We will cancel the units from your investment account for:

- unit linked benefits paid to you
- · mortality charges
- policy administration charges
- · premium discontinuance charges, if any
- partial withdrawals, if any
- taxes, duties or surcharge of whatever description levied or that may be levied by any statutory authority.

#### Allocation of units

We will apply your premiums less premium allocation charges to allocate units to you in one or more of our unit linked funds in the proportion specified by you. In case you have opted for the Systematic Allocator, we will allocate the units as per the Systematic Allocator Glide Path. We will determine the number of units to allocate using the applicable unit price as specified in the General Terms and Conditions of the policy document.

#### Redeeming units

To meet our charges, to pay taxes, duties and cess, and to pay your benefits, we will redeem equivalent units to meet the amount of the payments which are due. If you hold units in more than one unit linked fund, then we will redeem proportionate units in each fund to meet the amount of the payment in the manner described in the General Terms and Conditions. For partial withdrawals we will cancel units in the unit linked funds as instructed by you.

### Direction and redirection of premiums

The direction of your premiums to the unit linked funds as selected by you at the commencement date is shown in the schedule.

At any time you may instruct us in writing to redirect all your future regular premiums in any proportion to the unit linked funds on offer. Redirection will not affect the regular premiums you paid prior to the request.

The minimum amount of premium direction or redirection to any investment option must be at least 15% of the annual premium. This is not applicable if you have opted for the Systematic Allocator.

### **Switching**

At any time you may instruct us in writing to switch some or all of the units from one unit linked fund to another. We will give effect to this switch by cancelling units in the old fund and allocating units in the new fund. This is not applicable if you have opted for the Systematic Allocator.

### 5. Systematic allocator:

The Systematic Allocator is a programmed investment solution in which the fund mix becomes more conservative as the maturity date of your plan approaches. Your funds will be proportionately invested in Equity Growth fund and Income fund based on the residual time to maturity of your plan. This strategy moves your fund allocation towards Income fund, as your plan approaches the maturity date. By reducing exposure to Equity Growth fund, the risk of a sudden drop in the equity market affecting the accumulated value diminishes.

Residual time to maturity (in years, rounded up to the nearest integer) of your plan is used to determine the proportion of allocation to the Equity Growth fund and Income fund. This proportion is pre-defined by the Systemic Allocator "Glide Path". The premiums you invest will be allocated as per this glide path and at each policy anniversary, we will rebalance the fund value as per the residual maturity of the plan.

Systematic Allocator "Glide Path"							
Residual maturity of the plan (in years)	Proportion allocated to Equity Growth Fund	Proportion allocated to Income Fund					
1	5.00%	95.00%					
2	10.00%	90.00%					
3	15.00%	85.00%					
4	20.00%	80.00%					
5	25.00%	75.00%					
6	35.00%	65.00%					
7	45.00%	55.00%					
8	55.00%	45.00%					
9	65.00%	35.00%					



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10	75.00%	25.00%
11	80.00%	20.00%
12	85.00%	15.00%
13	90.00%	10.00%
14	95.00%	5.00%
15 and above	100.00%	0.00%

You can choose the Systematic Allocator at inception of your plan or switch to this option on any policy anniversary. Once the Systematic Allocator is chosen, you will not be allowed to do a manual switch or premium re-direction between the funds.

You may also opt out of the Systematic Allocator at any time and manage your fund allocation yourself using the switch and premium redirection facilities.

There are no additional charges for the Systematic Allocator. The underlying fund management charges of the Equity Growth Fund and Income Fund will apply.

# 6. Discontinuing your premiums

## Discontinuing your premiums after five years from the commencement date

After payment of all due premiums in the first five years, if you fail to pay premium within the grace period of thirty days, we will send you a notice within a period of fifteen days from the date of expiry of the grace period. You are entitled to exercise within a period of thirty days from the receipt of such notice, the following options:

- (1) Revive the policy within a period of two years; or
- (2) Complete withdrawal/surrender from the policy without any risk cover or
- (3) Convert the policy into paid-up policy, with the paid up sum assured in accordance with Section 113 (2) of the Insurance Act 1938 i.e. sum assured multiplied by the total number of premiums paid to the original number of premiums payable as per the terms of the policy.

The policy will remain in force and the fund value will continue to be part of the segregated funds chosen, till you exercise your option, or till the expiry of thirty days notice period from the date of receipt of the notice whichever is earlier.

We will offer a revival period of two years from the date of discontinuance of premium. During this period, the policy is deemed to be in force with risk cover as per the terms and conditions of the policy. If you exercise the option to revive the policy by payment of due premiums within the revival period, the insurance benefits along with the investment made in the segregated funds less applicable charges shall be continued, subject to our board approved underwriting guidelines. The Policy administration charge on all the due and unpaid premiums is levied at the time of revival when all the due and unpaid premiums are received by the company.

If you exercise the option of complete withdrawal/surrender or you do not exercise any option within the thirty days notice period, we will terminate the policy and pay the fund value and the insurance benefits would cease.

If you exercise the option to convert the policy into paid-up policy, the sum assured will be revised to the paid-up sum assured. The paid-up sum assured will be equal to the sum assured multiplied by the total number of premiums paid to the original number of premiums payable. The company will monitor the fund value of the paid up policy and terminate the policy if required in order to pay a minimum of one annual premium.

### Discontinuing your premiums within five years of the commencement date

In the first five years from the commencement date if you fail to pay premium within the grace period of thirty days from the due date, we will send you a notice within a period of fifteen days from the date of expiry of the grace period. You are entitled to exercise within a period of thirty days from the receipt of such notice, the option of either revival of the policy within a period of two years by payment of all due premiums or complete withdrawal/surrender of the policy.

The policy will remain in force with full risk cover and the fund value will continue to be a part of the segregated funds chosen, till you exercise your option, or till the expiry of thirty days notice period from the date of receipt of the notice, whichever is earlier.

If you exercise the option of complete withdrawal/surrender or if you do not exercise any option within the thirty days notice period, we will credit the fund value less the discontinuance charge, to the discontinued policy fund and the insurance benefits would cease. The discontinuance charge will be levied on the date of discontinuance of the policy. The discontinued policy fund is a segregated fund that aims to generate a return by seeking to invest primarily in money market instruments and Government securities. We will provide a minimum guaranteed interest rate of 4% p.a. from the date of discontinuance or such rate as declared by the IRDA from time to time. We will also recover the fund management charge levied on the discontinued policy fund after ensuring the guaranteed return. At the end of the lock-in period of five years from commencement of the policy we



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will terminate the policy and refund proceeds of the discontinued policy. In case you exercise the option of complete withdrawal, the policy cannot be revived.

If you exercise the option to revive the policy by payment of due premiums within the revival period the insurance benefits along with the investment made in the segregated funds less applicable charges shall be continued, subject to meeting our board approved underwriting guidelines. In case you opt to revive your policy within the revival period, we will recover the outstanding policy administration charge and premium allocation charge on all the due and unpaid premiums received by the company at the time of revival. We will add back the discontinuance charges deducted to the fund value at the time of revival and allot units of the segregated funds chosen at the NAV as on the date of revival.

For policies which have not completed two years revival period at the end of the lock-in period

We will send a notice within a period of fifteen days from the date of expiry of lock-in period to exercise the below options within a period of thirty days of receipt of such notice:

- a) To revive the policy within the revival period, or
- b) Complete withdrawal/Surrender from the policy without any risk cover, or
- c) Payout the proceeds at the end of the lock-in period or revival period whichever is later

If you exercise option (b) or (c) mentioned above or if you do not exercise any option within the notice period of thirty days, the fund value will continue to remain in the discontinued policy fund till the policy is revived or up to the end of the revival period whichever is earlier. If the policy is not revived within two years of the revival period, the proceeds of the discontinued policy fund will be paid out to you at the end of the revival period.

### **Premium Discontinuance Charge:**

In case you fail to pay premiums within five years from the commencement of the policy and you choose to opt for complete withdrawal of the policy or if you do not exercise any option within the thirty days notice period, we will credit the fund value less the discontinuance charge. The premium discontinuance charge will be decided based on the policy year in which the policy is discontinued.

Policy year in which the policy is	Discontinuance Charge		
discontinued			
1	Lower of 20% * (AP or FV) or Rs 3,000		
2	Lower of 15% * (AP or FV) or Rs 2,000		
3	Lower of 10% * (AP or FV) or Rs 1,500		
4	Lower of 5% * (AP or FV) or Rs 1,000		
5 onwards	Nil		

In the table AP-denotes annualized premium and FV-denotes fund value on the date of discontinuance.

We will also deduct service tax, surcharges, cess and any other levies applicable to the premium discontinuance charge.

## **Discontinuance Policy Fund**

Discontinuance Policy Fund is available only on discontinuance of the policy.

Investment Objective and Strategy	Asset Category	Allocation
The objective of the fund is to invest in a portfolio of money market and Governement Securities, to generate minimum return as prescribed by	Money market instruments	0-40%
IRDA from time to time.  To keep the volatility of returns low, the fund invests in instruments with	Government Securities	60-100%
minimal market risk, and to minimize the credit risk, the fund invests in money market and high quality fixed income instruments.  Fund Management Charge. 0.50% p.a.	Returns and Risk The expected returns from the fund would be low and the risk is also low.	

The minimum guaranteed interest rate applicable to the discontinued fund shall be 4% per annum or such rate as declared by the Authority from time to time.

# 7. Maturity benefit

At the maturity date we will pay you the maturity benefit. The maturity benefit is equal to your fund value on the maturity date.



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# 8. Guaranteed loyalty additions

Your investment account will be credited with guaranteed loyalty additions at the end of 10<sup>th</sup> policy year and every 5 years thereafter.

Guaranteed loyalty additions will be 3% of the average fund value in the last 36 months preceding the guaranteed loyalty addition date. If you have invested in multiple funds the guaranteed loyalty additions will be added to each fund in the same proportion, as the fund value in each fund bears to the total fund value.

# 9. Settlement option

At least three months before the maturity date you may opt for a settlement option up to a maximum of five years in which case the policy will cease on the policy maturity date. There will be no life insurance cover. You have the option to take maturity proceeds in periodic instalments within a maximum period of 5 years from maturity. The policy will participate in the performance of unit linked funds as chosen by you and you will also bear the inherent risk in the underlying funds during this period. We will continue to deduct fund management charges as applicable. No switching and partial withdrawals will be allowed during this period. In case you have opted for the Systematic Allocator, the funds remain invested as at maturity and there will be no further rebalancing. The instalment amount in any year will be the prevailing fund value divided by the residual number of years of settlement. In the last year, balance remaining in the fund will be paid off. You may choose from any of the settlement option listed below:

Choice of Settlement period (in years)	Instalment paid (expressed as a percentage of Fund Value available at the end of each year during settlement period)				
	Year 1	Year 2	Year 3	Year 4	Year 5
2	50%	100%	-	-	-
3	33%	50%	100%	-	-
4	25%	33%	50%	100%	-
5	20%	25%	33%	50%	100%

# 10. Vesting rights of the life insured wherein the insured person is a minor

Where the insured person is a minor, the vesting age of the insured person will be shown in the Policy schedule.

On the date that the insured person attains the vesting age, the policy will vest absolutely in the insured person. The insured person will become the owner of the policy and the former policy owner will cease to have any further right or interest in this policy.

# 11. Partial withdrawals

Partial withdrawals can be made at any time during the policy term after the fifth policy anniversary if all the due premiums have been paid and the policy is in force. Units to the value of each withdrawal are cancelled from the unit linked funds according to the proportions that you specify.

The minimum amount of any partial withdrawal is Rs 10,000. In a year, you can make partial withdrawals subject to the total amount being withdrawn in any policy year is not more than 20% of the Fund Value as at the beginning of that policy year. We will not allow partial withdrawals, which would result in termination of the contract. The fund value after the partial withdrawal should not be less than one annual regular premium

In a policy where the insured person is a minor, partial withdrawals will be allowed only after the insured person attains the age of 18.

Partial Withdrawal will not reduce the minimum Death Benefit of 105% of the total premiums paid till the date of death.

## Reduction in death benefits following a partial withdrawal

In the event of death of the insured person before age 60, we will reduce the sum assured by the total of any partial withdrawals made in the two years preceding the date of death. We will also reduce the mortality charge corresponding to the reduced sum at risk.

When the insured person attains the age of 60 we will reduce the sum assured by the total amount of all partial withdrawals made in the preceding two years. In addition, we will further reduce the sum assured by the amount of any partial withdrawals made after attaining the age of 60. We will also reduce the mortality charge corresponding to the reduced sum at risk.

We will always pay a death benefit of at least 105% of total premiums paid till date of death.



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#### 12. Surrender

Your policy will have a lock-in period of five years from the date of inception. If the policy is surrendered within the lock in period, a Discontinuance charge will be applicable as given in section 6 on 'Discontinuing your premiums'. We will credit the fund value less the discontinuance charge, to the discontinued policy fund and the insurance benefit will cease. Once the policy is surrendered, it cannot be revived. At the end of the lock-in period, we will terminate your policy and refund the proceeds of the discontinued policy. After completion of the 5 year lock in period you may surrender your policy at any time and there is no surrender charge and we will pay you the entire fund value as on the date of surrender.

### 13. Death benefits

On the death of the insured person before the maturity date and while the policy has not been discontinued, surrendered or terminated we will pay the beneficiary the *greater* of

- the sum assured, or
- the fund value on the date of valid notification of the death to us, or
- 105% of the total premiums paid as on date of death,

and terminate the policy.

On the death of the insured person before the maturity date and while the policy has been discontinued or surrendered but has not been terminated we will pay to your beneficiary the proceeds of the discontinued policy fund and terminate the policy.

### Alterations to sum assured

Sum assured cannot be increased or decreased at any time.

### Alterations to premiums

The contractual premium payable by you shall not be altered during the term of the policy.

#### Suicide exclusion

The company will not pay the death benefit if the insured person, whether sane or insane, commits suicide within 12 months from the commencement date or from the date of any revival of this policy. In such cases fund value as on valid intimation of death claim shall become payable. Any charges recovered subsequent to the date of death shall be paid back to the nominee or the beneficiary along with the death benefit.

# 14. Charges

## Premium allocation charge

The premium allocation charge is deducted from the premium paid and the balance is invested in the investment options of your choice.

Premium allocation charge as a percentage of annual premium is given below:

Policy year	Year 1	Year 2 onwards	
Premium allocation charge	3.00%	Nil	

## Policy administration charge

The policy administration charge is deducted monthly in advance by cancellation of units from your investment account at the beginning of each policy month. Policy administration charge as a percentage of premiums is given below and is subject to a maximum of Rs 6,000/- per annum:

Policy year	First 5 years	Year 6 onwards till the end of policy term		
Policy administration charge	0.50% p.m.	0.25% p.m.		

## Mortality charges

At the beginning of each policy month we will calculate the mortality charges for your policy.

- The mortality charge is one-twelfth of the mortality rate for the attained age of the insured person multiplied by the sum at risk divided by one thousand.
- The sum at risk is the amount by which the higher of sum assured or 105% of the total premiums paid till date exceeds the fund value.
- If the fund value is greater than higher of sum assured or 105% of total premium paid till date of death, then the sum at risk is nil and we will not deduct any mortality charge.
- We will deduct the mortality charge from the fund value by cancelling units.



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The mortality rates are shown in the following table:

Morta	Mortality Charge Rates per Rs 1,000 sum at risk - Age last birthday							
Age	Male	Female	Age	Male	Female	Age	Male	Female
0	2.67	2.67	26	1.89	1.82	52	8.77	6.53
1	1.74	1.74	27	1.91	1.85	53	9.64	7.21
2	1.34	1.34	28	1.92	1.87	54	10.58	7.96
3	1.27	1.27	29	1.92	1.89	55	11.58	8.77
4	1.06	1.06	30	1.92	1.91	56	12.65	9.64
5	0.99	0.99	31	1.93	1.92	57	13.77	10.58
6	0.93	0.93	32	1.96	1.92	58	14.71	11.58
7	0.93	0.93	33	2.02	1.92	59	15.92	12.65
8	0.93	0.93	34	2.10	1.93	60	17.37	13.77
9	0.93	0.93	35	2.21	1.96	61	19.08	14.71
10	0.90	0.93	36	2.33	2.02	62	21.05	15.92
11	0.99	0.93	37	2.47	2.10	63	23.26	17.37
12	1.09	0.93	38	2.64	2.21	64	25.73	19.08
13	1.25	0.90	39	2.83	2.33	65	28.46	21.05
14	1.33	0.99	40	3.07	2.47	66	29.90	23.26
15	1.41	1.09	41	3.32	2.64	67	33.65	25.73
16	1.47	1.25	42	3.54	2.83	68	37.81	28.46
17	1.54	1.33	43	3.78	3.07	69	42.42	29.9
18	1.60	1.41	44	4.08	3.32	70	47.51	33.65
19	1.65	1.47	45	4.44	3.54	71	53.13	37.81
20	1.70	1.54	46	4.87	3.78	72	59.32	42.42
21	1.75	1.60	47	5.36	4.08	73	66.13	47.51
22	1.79	1.65	48	5.91	4.44	74	73.61	53.13
23	1.82	1.70	49	6.53	4.87	75	81.81	59.32
24	1.85	1.75	50	7.21	5.36			
25	1.87	1.79	51	7.96	5.91			

We will also deduct service tax, surcharge, cess and any other levies applicable to the mortality charge.

### Switching charge

There are no charges for switching. However, we reserve the right to introduce switching charges not exceeding Rs 500 per request, with the prior approval of IRDA. In case of introduction of such charges, we will also deduct service tax, surcharge, cess and any other levies applicable to the switching charge.

## Partial withdrawal charge

There are no charges for partial withdrawals. However, we reserve the right to introduce partial withdrawal charges not exceeding Rs 500 per request, with the prior approval of IRDA. In case of introduction of such charges, we will also deduct service tax, surcharge, cess and any other levies applicable to the partial withdrawal charge.

## 15. Claim requirements

We have requirements to establish the validity of any claim that you or your beneficiary may make under this policy before we can make any benefit payment. We will ask you or your beneficiary for:

- the original policy
- proof of death in the case of a death claim (to be furnished by the beneficiary)
- a claim discharge signed by the party to whom the benefits are payable and
- any further documentation or information we may need before we can process the claim

We may conduct any investigation as considered necessary by us.

### 16. Termination of your policy

This policy will terminate and our obligations will cease on the earliest of:

- · you discontinuing your premiums and us paying you the proceeds of the discontinued policy
- payment of the surrender value
- payment of the death benefit
- payment of the maturity benefit at the maturity date or by periodical payments under the settlement option



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- on discontinuance of premiums after payment of five premiums if on any monthly policy anniversary the surrender value is estimated to fall below the annual premium
- in case of fraud or misrepresentation, where the policy shall be cancelled immediately by paying the surrender value, subject to the fraud or misrepresentation being established by us in accordance with Section 45 of the Insurance Act, 1938

# 17. Loans

No policy loans are available under this policy.

# 18. Without participation in profits

This policy does not participate in the surplus earnings of our policy owners' fund.

# 19. Changes in taxes

In the event that any government or authority introduces or changes any form of tax, surcharge, cess, levy, duty, or impost on the premiums, charges, benefits, investment returns of your policy, then we may pass the same on to you directly or by adjusting the premiums, charges, fees or benefits payable under your policy.

# 20. General Terms and Conditions

This policy is subject to our General Terms and Conditions for conducting business with our policy owners. These are binding on you and us. We may amend the General Terms and Conditions with the approval of the IRDA where required for the sake of compliance, good governance, security of our policy owners, and administrative efficiency. We may also be required by law, rule, regulations, and statute to change the General Terms and Conditions. We will advise you of any changes to the General Terms and Conditions. These are also available on request at any of our official branches and offices.